

14

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



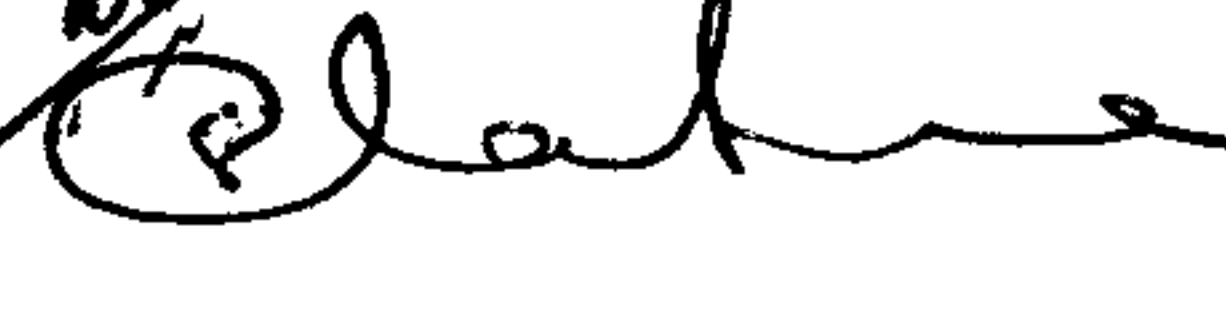




C.P. (I.B) No. 15/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Himalaya Tran-Logistic Pvt Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vaibhavi. K. Parikh a.w. Kavan Kumar mumbai	Advocates	Petitioner	
2.	Chetan Kapadia	Advocate	Respondent	
	Sachin Chandarana	Advocate	Respondent	
	Rashid Boatwalla	Advocate	Respondent.	
	Ujwal Trivedi	" "	" "	
	Rahul Jain	" "	" "	
	ANIP A. GANDHI	ADVOCATE	RESP.	

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner.
Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwalla with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL